

03.06.2026

NOTICE

It has been noticed that videos and reels featured in and around High Court premises, which are not permissible and also contrary to the Advocates Act and are not in keeping with the dignity and ethics of advocates, are being widely circulated through social media. Such acts are not permissible under **Section 49 (1) (c) of the Advocates Act and BCI Rules 36, Chapter-2, Part-IV**. Action can be taken against such acts under Section 35 of the Advocates Act. Members are advised to refrain from such acts through social media platforms.



Adv. Nima Jacob
Secretary.